

(ख) स्थानीय वादिवासियों की सहायताार्थ केन्द्र द्वारा भेजी गई राशि का किस प्रकार प्रयोग किया गया वा ?

(ग) क्या मध्य भारत सरकार ने केन्द्रीय सरकार को जिन कार्यों पर यह राशि व्यय की गई उन का विस्तृत विवरण भेजा है ?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). No amount has so far been paid to the Madhya Bharat Government for the specific purpose of relief of Adivasis. The Government of India have under Article 275 of the Constitution agreed to a grant-in-aid of Rs. 15.36 lakhs to the Government of Madhya Bharat. Rs. 1 lakh of this grant is intended for the deepening of wells and for the opening of new wells to give drinking water facilities in the scarcity areas the State.

(c) No. The details will be received after the close of the year.

GEOLOGICAL SURVEYS

743. Shri Sanganna: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the number of surveys carried out by the Geological Survey of India in each State during the year 1951-52;

(b) the number and the kind of resources explored in each State during the same period; and

(c) the aggregate expenditure for the purpose for the same period?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c). A statement giving the information supplied by the Director, Geological Survey of India, is laid on the Table of the House. [See Appendix VII, annexure No. 47.]

SCIENTIFIC DELEGATIONS SENT ABROAD

744. Dr. Amin: Will the Minister of Natural Resources and Scientific Research be pleased to state the amount of money spent by Government on scientific delegations sent abroad during the years 1948, 1949, 1950 and 1951?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): The information is being collected and will be laid on the Table of the House as soon as possible.

MANUFACTURE OF CITRIC ACID AND CALCIUM GLUCONATE

745. Dr. Amin: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether any firm has exploited commercially the process passed on by the National Chemical Laboratory, Poona for the manufacture of (i) Citric Acid (ii) Calcium Gluconate;

(b) if the answer to part (a) above be in the affirmative, the names of the firms who have undertaken their manufacture; and

(c) whether Government are aware that Calcium Gluconate is manufactured on a pilot plant scale by some of the Indian manufacturers without utilisation of the process developed by the National Chemical Laboratory?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). The Council of Scientific and Industrial Research are in contact with Messrs. Worli Chemical Works Ltd., Bombay for the release of the processes developed by the National Chemical Laboratory for the manufacture of Citric Acid and Calcium Gluconate but the matter has not yet been finalised.

(c) The Director, National Chemical Laboratory reports that to the best of his knowledge no calcium gluconate is manufactured in India by the process developed in the National Chemical Laboratory or by any other process.

EXTENSION OF AGE-LIMIT

746. Shri Sinhasan Singh: Will the Minister of Home Affairs be pleased to refer to the answer to starred question No. 530 given on the 20th November, 1952 and state:

(a) the names of departments where the 175 Gazetted Officers were given extension of their age limit for retirement in the years 1948 to 1952 together with the reasons;

(b) the number of already retired officers who have been re-employed with the names of their new offices and emoluments, besides their pensions; and

(c) whether there have been any complaints lodged against the re-employment of any of these officers during their tenure of office?

The Deputy Minister of Home Affairs (Shri Datar): (a) I place a statement on the Table of the House

giving the required information. [See Appendix VII, annexure No. 48.]

(b) and (c). The details asked for are not readily available and the time and labour expended on their collection would not be commensurate with the results.

ANCIENT MONUMENTS

747. Shri Bhakta Darshan: Will the Minister of Education be pleased to state:

(a) the number of ancient protected monuments in the five hill districts of Uttar Pradesh, namely, Dehra Dun, Tehri-Garhwal, Garhwal, Almora and Naini Tal; and

(b) whether any more monuments from these places are proposed to be taken over by the Archaeological Department and if so, what are their details?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) The information is as follows:

District	No. of ancient protected monuments.
Almora	23
Dehra Dun	4
Garhwal	5
Naini-Tal	1
Tehri-Garhwal	-

(b) No, Sir.

NATIONAL SAVINGS CERTIFICATES

748. Shri Bhakta Darshan: Will the Minister of Finance be pleased to state:

(a) whether the Authorised Agency system for the sale of National Savings Certificates has been a success in the States where it has been introduced; and

(b) whether it is proposed to extend this system to the remaining States also?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). The results of the experiment in the three States where the system is being tried are yet to be assessed and a decision about its continuance or extension can be taken only after this is done. The States concerned will shortly be asked to express an opinion.

EX-SERVICEMEN'S POST-WAR RECONSTRUCTION FUND

749. Shri Bhakta Darshan: Will the Minister of Defence be pleased to state:

(a) what are the powers of the Government of India of superintendence and control over the State Committees of the ex-Servicemen's Post-War Reconstruction Fund;

(b) if so, how these powers are being actually utilised;

(c) the constitution of the State Committees; and

(d) whether there is a proposal to associate Members of Parliament, representing the States, with those Committees?

The Deputy Minister of Defence (Sardar Majithia): (a) The Government of India have no powers of control and superintendence over the State Committees.

(b) Does not arise.

(c) The State Committee consists of—

(i) Governor or Rajpramukh as chairman in his personal capacity;

(ii) three members nominated by the chairman; and the

(iii) fourth by the Commander-in-Chief of the army.

(d) No, Sir. It is entirely at the discretion of the chairman to nominate any member including an M.P. on the Committee.

INDIAN ARMY HEADQUARTERS (EAST PUNJAB AREA)

750. Shrimati Renu Chakravarty:

(a) Will the Minister of Defence be pleased to state how many persons have so far been recruited for Defence Services through the Employment Exchanges at Indian Army Headquarters in the East Punjab Area?

(b) Have there been any cases of dismissals due to political reasons?

The Deputy Minister of Defence (Sardar Majithia): (a) Information is being collected and will be laid on the Table of the House in due course.

(b) No.

कार्यपालिका परिषद् के सदस्य

७५१. श्री आर० एन० सिंह: (क) क्या गृह-कार्य मन्त्री यह बतलाने की कृपा करेंगे कि १५ अगस्त, १९५७ से पूर्व कार्यपालिका परिषद् (एग्जिक्यूटिव काउन्सिल) के सदस्यों और उन के विभागीय सचिवों,